

**GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS**

**RAJYA SABHA
UNSTARRED QUESTION NO.1410
ANSWERED ON 19th DECEMBER, 2022**

ACTIVITIES OF OIL COMPANIES UNDER CSR

1410 DR. C.M. RAMESH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is monitoring mechanism in place with Government to monitor activities of different Government oil companies under Corporate Social Responsibility (CSR), details thereof and if not, the reasons therefor, and
- (b) the details of work in different States and the work in progress in various parts of the country, company-wise, during the last three years?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)

(a)&(b) CSR is a Board-driven process, and the Board of the Company is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee. CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. Government monitors the compliance of CSR provisions through the disclosures made by the companies in the MCA 21 portal. Companies are required to make necessary disclosure in the financial statements regarding CSR including non-compliance. The existing legal provisions such as mandatory disclosures, accountability to the CSR Committee and the Board, and provisions for audit of account of the company provide robust mechanism for monitoring.

The State/district/project/activities wise details of CSR activities undertaken and funds spent thereon during the last three years are available on the respective websites of Oil and Gas PSUs i.e. www.ongcindia.com, www.iocl.com, www.bharatpetroleum.com, www.hindustanpetroleum.com, gailonline.com, engineersindia.com, www.nrl.co.in, www.mrpl.co.in, www.cpcl.co.in, www.balmerlawrie.com , oil-india.com & bcplonline.co.in.
